- 7. Baradari in village Shahpur Jat.
- 8. Motiyawala Gumbad.
- 9. Atewala Gumbad.
- 10. Gumbad of Maluk Chandar.
- 11. Gumti.
- 12. Dhaula Gumbad.
- 13. Kala Gumbad.
- 14. Sarai Azimganj.

CENTRAL EXCISE OFFICES AT HYDERABAD

- 278. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:
- (a) whether the Central Ex|se offices in Nellore and Chittoor Dis tricts have been transferred to Hyderabad as a result of the formation of the State of Andhra; and
- (b) whether Government propose to bifurcate 4he office of Central Excise at Hyderabad; and if so, when?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) Yes, Sir. The Nellore and Chittoor Central Excise Circles were transferred to the administrative control of the Collector of Central Excise, Hyderabad, with effect from the 1st March 1954.

(b) No, Sir.

BOOKS FOR SOCIAL AND BASIC EDUCA-TIONAL INSTITUTIONS

- 279. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state:
- (a) whether social and basic educational institutions in India are receiving free books from the Central Government;
 - (b) who are preparing these books; and
- (c) how much expenditure has been incurred by Government so far, on these books?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Yes.

to Questions

- (b) The books are being prepared by the Government of India as well as private publishers.
- (c) Rs. 3,09,071 have so far been spent for the purpose.

BEQUEST OF PROPERTY OF THE LATE RAJA SAHIB OF TEKKLI

- 280. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state:
- (a) whether the lawyer of the late Raja Sahib of Tekkli (Andhra State) has intimated to Government the bequest of Raja Sahib's property to create charitable endowments; and
- (b) if so, what action Government have taken in the matter?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) Yes, Sir.

(b) As the bequest was not free from certain legal encumbrances, the lawyer was asked to frame a scheme and initiate proceedings under the Charitable Endowments Act, for vesting all the properties.

Basic Schools running in different. States since 1952-53 onwards.

281. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state the number of basic schools serving in difTerent States in each year from 1952-53 onwards?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): A statement giving the required information for the year 1952-53 is placed on the Table of the House. Similar information for the subsequent years is not yet available. [See Appendix IX, Annexure No. 82.]